

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2216**  
TO BE ANSWERED ON 06/08/2021

**PROVISION FOR REPAIR AND MAINTENANCE OF ROADS UNDER PMGSY**

2216 SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether PMGSY also contains provision for repair and maintenance of roads laid under the scheme since most of those laid in the beginning are in very poor condition;
- (b) if so, the details thereof;
- (c) whether the roads connecting the fields could also be made fair-weathered under the scheme for easy movement of tractors and other farming equipment; and
- (d) if so, the details thereof along with the funds allocated under the scheme during 2021- 22 to each of the States?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a) & (b) 'Rural roads' is a state subject and maintenance of rural roads is the responsibility of the concerned State Governments. However, under various interventions/ verticals of PMGSY, provisions have been made to ensure/ facilitate routine maintenance of roads constructed under PMGSY.

As per the programme guidelines of PMGSY I, II and RCPLWEA following are the provisions with respect to maintenance:-

“A separate maintenance component to be funded by the State Government out of its resources will be provided in the DPR as follows:

- (i) In case of link routes (new construction) the component shall comprise of 5-year routine maintenance.
- (ii) In case of associated rural Through Routes not requiring upgradation, the component shall include 5-year routine maintenance including one renewal as per cycle.
- (iii) In case of Through Routes taken up for upgradation, 5-year routine maintenance and a renewal at the end of the period.
- (iv) In respect of Hill roads, if construction is in two stages, the initial 5-year maintenance contracting will be done at the time of contracting the work for the 2<sup>nd</sup> stage. Interim maintenance, clearance of slips etc., in the period between the 1<sup>st</sup> and 2<sup>nd</sup> stage may be done departmentally.
- (v) The maintenance component will be contracted out along with the new construction/ upgradation, to the same contractor”.

In respect of roads to be constructed under PMGSY III, the provisions are as under :-

“The roads in the initial five year guarantee period (Defect Liability Period) and post five year guarantee period will be maintained by the States. Periodic renewal of roads after initial five year guarantee period or later as per requirement, based on condition assessment shall also be carried out by the States. The States will enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before launching of the Scheme in the concerned State for providing adequate funds for maintenance of roads constructed/ upgraded under PMGSY for initial five years routine maintenance, and for further five year routine maintenance including periodic renewal as per requirement”.

Besides the above provisions for maintenance to be fully funded by the state governments, some of the better performing states are provided financial incentives by the central government based on the pre-defined parameters which they use for maintenance of roads constructed under PMGSY which have crossed the defect liability period. The details of financial incentive released to the States is given at **Annexure-I**.

(c) & (d) There is no such proposal under consideration for construction of fair-weathered roads connecting the fields for easy movement of tractors and other farming equipment as of now under PMGSY.

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**Annexure-I**

**Annexure referred to in reply of Rajya Sabha Unstarred Question No. 2216 due for reply on 06.08.2021**

<b>Financial Incentive Details [Rs. in Crore]</b>						
<b>S. No.</b>	<b>State/UT</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>	<b>2019-20</b>	<b>2020-21</b>
i	Andhra Pradesh	-	52.37	32.98	39.60	36.47
ii	Assam	73.76	-	36.18	-	-
iii	Bihar	74.77	-	79.43	-	-
iv	Chhattisgarh	-	-	-	75.15	87.44
v	Haryana	20.25	-	13.2	15.67	-
vi	Himachal Pradesh	86.61	39.39	26.12	32.59	-
vii	Jammu & Kashmir	-	-	9.31	-	-
viii	Jharkhand	-	34.37	-	-	-
ix	Karnataka	71.95	-	46.63	-	47.12
x	Kerala	-	-	5.11	6.66	-
xi	Madhya Pradesh	200.24	219.55	144.19	180.27	198.18
xii	Manipur	15.82	12.5	-	-	-
xiii	Meghalaya	5.9	4.36	-	-	-
xiv	Odisha	175.67	109.61	73.68	95.94	155.48
xv	Punjab	20.66	20.42	-	-	-
xvi	Rajasthan	-	230.36	150.05	184.74	-
xvii	Sikkim	14.21	-	-	-	-
xviii	Tamil Nadu	55.58	45.32	30.14	40.07	48.33
xix	Tripura	-	-	-	9.66	-
xx	Uttar Pradesh	240.22	-	116.63	-	-
xxi	Uttarakhand	20.85	15.9	-	-	-
xxii	West Bengal	-	58.35	40.54	57.70	88.31
<b>Total</b>		<b>1,076.49</b>	<b>842.5</b>	<b>804.19</b>	<b>738.05</b>	<b>662.13</b>

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